

राज्य आधिकरण, "बी+आयपीठ, चेन्नई  
PELLATE TRIBUNAL 'B' BENCH, CHENNAI

श्री चंद्र पूजारी, लेखा सदस्य एवं श्री धुवुरु आर.एल रेड्डी, न्यायाधिक सदस्य के समक्ष  
Before Shri Chandra Poojari, Accountant Member &  
Shri Duvvuru RL Reddy, Judicial Member

आयकर अपील सं./I.T.A.No.2242/Mds/2012

प्रधानावधि वर्ष/Assessment Year:2006-07

M/s. JL Builders Pvt. Ltd.,  
D4, Golden Gate, New 33, Habibullah  
Road, T. Nagar, Chennai 600 017.  
[PAN: AAACJ2690N]

Vs. The Deputy Commissioner of  
Income Tax,  
Company Range IV(3),  
Chennai 34.

(अपीलाथ /Appellant)

(प्रत्यथ/Respondent)

अपीलाथ का ओर से / Appellant by : Shri S. Sridhar, Advocate

प्रत्यथ का ओर से/Respondent by : Shri K. Ravi, JCIT

सुनवाई का तारख / Date of hearing : 07.06.2017

घोषणा का तारख /Date of Pronouncement : 21.06.2017

### आदेश / O R D E R

#### PER DUVVURU RL REDDY, JUDICIAL MEMBER:

This appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals) II, Chennai dated 05.10.2012 relevant to the assessment year 2006-07.

2. When the appeal was taken up for hearing, the Id. Counsel for the assessee has sought for permission to withdraw the appeal filed by the assessee by making endorsement in the grounds of appeal, against which, the Id. DR did not object to the submissions of the Id. Counsel.

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omissions of the Id. Counsel for the assessee  
and there being no objection raised by the Id. DR, the appeal filed by the  
assessee is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on the 21<sup>st</sup> June, 2017 at Chennai.

Sd/-  
(CHANDRA POOJARI)  
ACCOUNTANT MEMBER

Sd/-  
(DUVVURU RL REDDY)  
JUDICIAL MEMBER

Chennai, Dated, the 21.06.2017

Vm/-

आदेश क ातलम अत/Copy to: 1. अपीलाथ/ Appellant, 2. ायथ/  
Respondent, 3. आयकर आयुत (अपील)/CIT(A), 4. आयकर आयुत/CIT,  
5. ाभागीय ातलमध/DR & 6. गाडफाईल/GF.